

(1) Consideration and passing of :

(a) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970, as passed by the Lok Sabha 2 Hours

(b) The Press Council (Amendment) Bill, 1970 4 Hours

(2) Consideration and return of :

(a) The Union Duties of Excise (Distribution) Amendment Bill, 1970, as passed by the Lok Sabha }
 (b) The Additional Duties and Excise (Goods of Special Importance) Amendment Bill, 1970, as passed by the Lok Sabha } 3 Hours

(3) Discussion on the Resolution seeking disapproval of the Essential Commodities (Amendment) continuance Ordinance, 1969, by Shri Niranjan Varma and others and consideration and passing of the Essential Commodities (Amendment) Continuance Bill, 1969 4 Hours

(4) Consideration and passing of :

(a) The Calcutta Port (Amendment) Bill, 1969 1 Hour

(b) The Lokpal and Lokayuktas Bill, 1969, as passed by the Lok Sabha 8 Hours

(5) General Discussion on the Railway Budget for 1970-71 12 Hours
 (March 9, 10 & 11, 1970)

(6) Discussion on the Resolution seeking disapproval of Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970, by Shri S. S. Bhandari and others and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970, as passed by the Lok Sabha 10 Hours

(7) Consideration and passing of :

(a) The Tea (Amendment) Bill, 1969, as passed by the Lok Sabha 1½ Hours

(b) The Central Silk Board (Amendment) Bill, 1969, as passed by the Lok Sabha 1 Hour

The Committee also recommended that the House should sit daily upto 6.00 P.M.

STATEMENT BY MINISTER REGARDING ACTION TAKEN AGAINST CENTRAL GOVERNMENT EMPLOYEES WHO PARTICIPATED IN THE ILLEGAL STRIKE OF 19TH SEPTEMBER, 1968

SHRI M. M. DHARIA (Maharashtra): Mr. Deputy Chairman, I had given one Short Notice Question regarding Government employees who participated in the strike of 19th September, 1968 because of the break in their service and several other vindictive approaches of the Government.

There are so many sufferers; there are many yet to be reinstated. I understand some steps are being taken by the Government. I do not know whether the Home Minister is going to make any statement with regard to this matter. May I, through you, request the hon. Home Minister to clarify the position about this matter?

MR. DEPUTY CHAIRMAN: The hon. Home Minister is making a statement in this respect.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Has this Short Notice Question been rejected?

SHRI M. M. DHARIA: It has been allowed.

SHRI SUNDAR SINGH BHAN-DARI: Then what is the point in making reference to this Short Notice Question at this stage?

SHRI M. M. DHARIA: I have addressed one meeting of the employees; they are on three days' fast and that is the reason why I have raised this issue.

MR. DEPUTY CHAIRMAN: That is all right. He is making a statement.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, as the House is aware, Government have reviewed from time to time their original orders regarding action to be taken against Central Government employees who participated in the illegal strike of 19th September, 1968 and have announced several relaxations. All those who were not charged with violence, intimidation or active instigation have been reinstated. Temporary employees discharged under similar circumstances have been taken back in service. After taking all the circumstances into consideration particularly the fact that these employees have now been under suspension for about a year and a half and conditions have returned to normal, Government have now reviewed the position. All the remaining employees still under suspension will now be reinstated. Orders to this effect are under issue. This will of course be without prejudice to the cases pending in courts, or under departmental proceedings or to their liability for appropriate disciplinary action under the service rules.

Those employees who participated in the strike and were absent from duty have suffered a 'break in service' under the normal operation of the rules. The hardships suffered as a consequence have been greatly mitigated by subsequent relaxations. Gov-

ernment have also decided that the break in service should now be condoned with immediate effect without, of course, reopening any adverse effects that they might have already undergone. The days of absence will be treated as *dies non*.

It has further been decided that the fact of the participation of the employees in the last strike would not henceforth be taken into account for purposes of their confirmation, declaration of quasi-permanent or promotion.

SHRI M. M. DHARIA: Sir, may I...

MR. DEPUTY CHAIRMAN: Let there be no further clarification now. The Statement has been made and it is not necessary to get any further clarifications now.

श्री सुन्दर सिंह भंडारी : मुझे केवल एक बात आपकी जानकारी में लानी है । मुझे आपसे यह पूछना है कि श्री धारिया ने इस सवाल को यहां पर उठाने के पहले आपसे अनुमति मांगी थी ? आपने अनुमति उनको इस सवाल पर प्रदान कर संबंधित मंत्री को सदन में इस सवाल पर जवाब देने के लिए उपस्थित रहने का आदेश दिया था या संबंधित मंत्री इस विषय पर यहां वक्तव्य देने वाले थे और इसकी सूचना पहले से आपको थी ? मैं यह जानना चाहता हूं कि क्या इस प्रकार से उठाये गये मुद्दों पर संबंधित मंत्री को भविष्य में भी उपस्थित रहने का आप आदेश देंगे ?

श्री चन्द्रशेखर (उत्तर प्रदेश) : मैं माननीय सदस्य को बताना चाहता हूं कि यह सकुलेट हो गया था कि माननीय राज्य मंत्री, गृह विभाग इस विषय पर आज वक्तव्य देने वाले हैं ।

श्री उपसभापति : यह सवेरे सकुलेट हो गया था ।

श्री सुन्दर सिंह भंडारी : तो श्री धारिया द्वारा उठाये गये प्रश्न पर वक्तव्य देने वाले हैं, यह बात तो नहीं थी ?